

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 1445
TO BE ANSWERED ON 29/07/2022

UNAUTHORISED BENEFICIARIES UNDER PM-KISAN SCHEME

1445. SHRI MUZIBULLA KHAN:

SHRI K.C. VENUGOPAL:

Will the Minister of Agriculture and Farmers Welfare be pleased to State:

(a) the year wise details of money sent to the beneficiaries' accounts under the Pradhan Mantri Kisan Samman Nidhi Yojana (PM-KISAN) since its inception;

(b) whether Government is aware of the fact that more than ₹3000 crore has been sent to the accounts of people with unauthorised usernames and thousands of unintended beneficiaries;

(c) if so, the details thereof, State-wise;

(d) the manner in which Government plan to recover the lost amount; and

(e) the steps taken for effective implementation of the PM-KISAN scheme?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

(a) The year-wise details of amount released to the eligible beneficiaries' accounts under Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Yojana since its inception up to 12/07/2022, is as follows:

Sl no.	Financial Year	Amount released to the eligible beneficiaries' under PM-KISAN (Rupees)
1.	2018-19	56,49,74,40,000
2.	2019-20	5,11,07,53,92,000
3.	2020-21	5,51,01,63,06,000
4.	2021-22	6,64,83,30,68,000
5.	2022-23 (till 12/07/2022)	2,19,24,08,56,000

(b) to (e) PM Kisan Samman Nidhi (PM-KISAN), one of the largest central sector schemes, is being implemented to supplement financial needs of land holding farmers of the country. Under

the scheme, financial benefit of Rs 6000/- per year, in three equal installments, is transferred into the bank accounts of farmers.

Till date, 11.37 crore eligible farmers have been paid more than Rs. 2 lakh crores, under PM KISAN.

Benefits of the Scheme are given to a farmer family. The family should own cultivable land, as per land record system of the concerned State/UT. Cut-off date for land ownership is 1st February 2019, except in case of inheritance due to death of a beneficiary. Certain Categories of higher economic status are excluded from getting the benefit under the scheme, such as former and present holders of constitutional posts; former and present Ministers/MPs/MLAs; all superannuated/retired pensioners whose monthly pension is Rs.10,000/-or more; all serving or retired employee of the Center/ State Govt or PSEs (excluding Multi-Tasking Staff / Class IV/Group D employees); all persons who paid Income Tax in last assessment year; professionals like Doctors, Engineers, Lawyers, Chartered Accountants, and Architects registered with Professional bodies; and Non-Resident Indians.

States/UTs identify and verify the beneficiaries under the scheme. Benefits are transferred to the beneficiaries through Direct Benefit Transfer mode, on the basis of verified data received from the States/UTs on the PM-KISAN portal. To help the States/UTs for automated validation of the beneficiaries' data, PM-KISAN portal has been integrated with the portals of Unique Identification Authority of India (UIDAI) for Aadhaar authentication; with Public Finance Management System (PFMS) for validation of account and Government employees/pensioners data; with Income Tax department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.

Eligible farmers are being enrolled and deceased/ineligible beneficiaries are being removed by way of continuous verification and validation of the beneficiary's data. The States/UTs have been provided with the option to mark beneficiaries as eligible to ineligible and vice versa, after due verification. E-KYC of all the beneficiaries is also being done to verify their status. States/UTs have been asked to expedite the process for saturation of the scheme with all the eligible beneficiaries and removal of ineligible beneficiaries.

Some instances have come where payments have been made to ineligible persons. Recoveries have also been made from fraudulent beneficiaries by the respective State Governments.

Further, following special measures have been taken by the Union Government:

- (i) The process of login credentials has been reviewed and new process has been implemented by the Government. In the process, use of government email id, two factor OTP authentication in mobile as well as in email has been made mandatory, apart from condition to change the password regularly.
- (ii) States/UTs have been instructed to recover the money and accordingly, a process to recover the money has been issued.

- (iii) Standard Operational Guidelines for identification of Income Tax Payees have been prepared and circulated to the States.
- (iv) Caution Advisory to the States to adopt measures during the registration and verification of farmers under the PM-KISAN scheme.
- (v) Standard Operational Guidelines for Physical Verification of PM-KISAN beneficiaries have been circulated to the State Governments.
- (vi) States/UTs have been instructed to carry out Social audit of the list of beneficiaries in the Gram Sabha meeting.
- (vii) Physical verification of at least 5% beneficiaries in every State/UT.
